



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 9TH DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE R DEVDAS

WRIT PETITION NO. 39373 OF 2025 (KLR-RES)

BETWEEN:

1. SMT. Y.L. NAGARATHNA
W/O LATE K.V. NAGARAJU,
AGED ABOUT 73 YEARS,
R/AT DOOR NO.26/275 PWD COLONY,
CHAMARAJANAGAR TOWN AND
DISTRICT-571 313.
2. SRI. K.N. PRASANNA KUMAR
S/O LATE K.V. NAGARAJU,
AGED ABOUT 53 YEARS,
R/AT DOOR NO.26/275 PWD COLONY,
CHAMARAJANAGAR TOWN AND
DISTRICT-571 313.
3. K.N. MAHESHWARI
D/O LATE K.V. NAGARAJU,
AGED ABOUT 54 YEARS,
R/AT DOOR NO.26/275 PWD COLONY,
CHAMARAJANAGAR TOWN AND
DISTRICT-571 313.



...PETITIONERS

(BY SMT. SUNITHA P.C., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
REVENUE DEPARTMENT,
M.S. BUILDING,
DR. B.R. AMBEDKAR VEEDHI,



BANGALORE-560 001,
REPT. BY ITS SECRETARY.

2. THE DEPUTY COMMISSIONER
CHAMARAJANAGAR DISTRICT,
CHAMARAJNAGAR-573 101.
3. THE ASSISTANT COMMISSIONER,
KOLLEGALA SUB-DIVISION,
KOLLEGALA,
CHAMARAJANAGARA DISTRICT.
4. THE TAHASILDAR,
CHAMARAJANAGARA TALUK AND
DISTRICT-571 313.
5. J. RAJU,
S/O JADEMADAPPA,
AGED ABOUT 53 YEARS,
R/AT NO.226 KSFC LAYOUT, 6TH CROSS,
NEAR DEVEGOWDA CIRCLE,
MYSORE-560 017.
6. SMT. GOWRAMMA
W/O LATE MAHANTHADEVARU,
MAJOR,
7. SMT. PUTTALINGAMMA
W/O LATE MAHADEVAPPA,
MAJOR

RESP. NO.6 & 7 ARE
R/AT: JYOTHIGOWDANAPURA VILLAGE,
CHANDAKAVADI HOBLI,
CHAMARAJANAGARA TALUK,
AND DISTRICT-571 117.

...RESPONDENTS

(BY SRI. K.P. YOGANNA, AGA FOR R1 TO R4)



THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO: (A) CALL FOR THE RECORDS; (B) ISSUE A WRIT OF CERTIORARI OR ANY OTHER SUITABLE WRIT, ORDER, OR DIRECTION AS THE CASE MAY BE TO QUASH THE ORDER PASSED BY THE DEPUTY COMMISSIONER I.E., 2ND RESPONDENT IN R.A.67/2022-23 DATED 22.05.2025 UNDER ANNEXURE-H; AND ETC.

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R DEVDAS

ORAL ORDER

Learned High Court Government Pleader takes notice for respondents No.1 to 4. Notice to other respondent is not necessary for the following reasons:

2. Learned High Court Government Pleader has raised a preliminary objection that having regard to the amendment brought to Section 136(1) of the Karnataka Land Revenue Act, 1964, w.e.f., 10.01.2025, the petitioners will have to approach the Karnataka Appellate Tribunal questioning the impugned order passed by the Deputy Commissioner under Section 136(3) of the Act.



3. Upholding the submissions made by the learned Additional Government Advocate, the writ petition stands ***dismissed*** while reserving liberty to the petitioners to approach the Karnataka Appellate Tribunal. However, the respondents are hereby directed not to take any precipitative action for a period of four weeks to enable the petitioners to approach the Karnataka Appellate Tribunal.

4. Learned High Court Government Pleader is permitted to file memo of appearance within a period of four weeks from today.

5. Office to return the original documents/certified copies, if any, to the petitioners while retaining a copy of the same for the file.

Sd/-
(R DEVDAS)
JUDGE